

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. C.P. (IB)/404(MB)2021

IN THE MATTER OF

DBS Bank India Ltd

... Petitioner

Vs

Joseph John parakkott

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adv. Sagar Vichare appearing on behalf of the Respondent prays for time to file reply to the Report of the RP. Allowed as prayed for. Adjourned to **23.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //